NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) SINGLE MEMBER BENCH

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	,
COMPANY PETITION/APPLICATION NO.	CA No. 157/252/HDB/2017
NAME OF THE COMPANY	Magadh Projects Private Limited
NAME OF THE PETITIONER(S)	Magadh Projects Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. KALPANA	CA	Kalpanagonugunta 1	Gk.
		99625 68858	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

S1.No.27

CA No.157/252/HDB/2017

Magath Projects Pvt Ltd vs. RoC

Date of order: 16.01.2018

ORDER

Heard Ms G. Kalpana, Ld CA for the Applicant Company.

The Ld CA for the Applicant Company submit that in pursuant to this Tribunal order dated 07.12.2017, the Company has filed all pending returns up to 31.03.2017. However, the status of the Company is still displayed as "struck off" status and therefore prayed this Tribunal to direct RoC to make it "active" so as to enable RoC to accept all the pending returns and also to defreeze the bank accounts as the Company is facing a lot of hardships.

In order to ease hardships being faced by the Applicant Company, and in the interest of justice, to ease of doing business, I direct the RoC to make the status of the Company from "struck-off" to "active" and also communicate it to the Bank authorities to take appropriate action to make the Company operational. RoC is also directed to submit his report by the next date of hearing. He is also directed to restore the DIN Nos of the Companies within a period of one week of receipt of copy of this order. Post the case on 02.02.2018.

Member (J)

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